

and building and construction projects, are pending with the Ministry of Environment and Forests for environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification 2006.

(b) A total of 121 developmental projects from the State of Rajasthan covering the sectors as detailed in part (a) of the reply have been granted environmental clearance by the Ministry of Environment and Forests during the last three years and during the current year.

(c) A total of 6 projects of mining sector have been rejected the environmental clearance during the last three years and current year due to varying reasons such as non-compliance of the provisions and procedures prescribed in the Environmental Impact Assessment (EIA) Notification 2006 and Circulars of the Ministry, inadequate information on critical environmental parameters and deficiencies in the Environmental Impact Assessment (EIA) Report and Environmental Management Plans (EMP) furnished for these projects.

(d) and (e) For streamlining of the procedure under the EIA Notification 2006 have been prepared and uploaded on the Ministry website to facilitate better preparation of EIA-EMP Reports by the project proponents. A number of clarificatory Circulars on the EIA Notification 2006 and on the process for obtaining environmental clearance have also been uploaded on the Ministry's website.

Pending proposal of BRO

2959. SHRI SANJAY RAUT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that a number of road infrastructure development proposals of Border Roads Organisation (BRO) are pending with the Ministry for the necessary consent since long time;

(b) if so, the details thereof; and

(c) the reasons behind the delay in issuing necessary permission?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Only three proposals of Border Roads Organisation (BRO), received recently, are in the consideration of the Ministry for clearance subject to conformity with the guidelines of the Forest (Conservation) Act, 1980. These proposals are:

- i. Dharasun Gangotri Motor road under NH-108 from km 81.216 to km. 94.640 in Uttar Kashi district of Uttarakhand.
- ii. Extension and widening of km. 38.00 to km. 48.00 of Dharasun Gharasun Gangotri Motor road under NH 108 in Uttar Kashi district of Uttarakhand.
- iii. Widening of km. 16.00 Tawaghat to km. 32.00 Bandarlina motor road in Pithoragarh district of Uttarakhand.

All other proposals of road infrastructure development of Border Roads Organisation (BRO) have been granted in-principle/final approval.

**Protection of ground water and environment
from industrial waste**

†2960. SHRI PARVEZ HASHMI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of ways the industrial waste and dangerous toxic chemical elements, solid and liquid, are disposed off;
- (b) whether mercury in used Compact Fluorescent Light (CFL) is polluting ground water and environment to a great extent;
- (c) the steps being taken to save ground water and environment from such pollutants;
- (d) whether the Ministry has any proposal to deal with these problems; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The Ministry of Environment and Forests (MoEF) has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, for proper management and handling of hazardous wastes. As per the Rules, every person engaged in generation, processing, treatment, storage, transportation or use of hazardous waste is required to obtain authorization from the State Pollution Control Board or Committee (SPCB/PCC). Every person engaged in recycling and reprocessing of wastes listed in Schedule IV of the Rules needs to

†Original notice of the question was received in Hindi.